

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH
ALLAHABAD

DATED: THIS THE 13TH DAY OF DECEMBER, 1996

Hon'ble Mr. Justice B. C. Saxena VC
CORAM : Hon'ble Mr. S. Das Gupta AM

ORIGINAL APPLICATION NO. 366/92

Up Manda Adhikari, Telephone Exchange
Rishikesh, District Dehradun- - - - - Petitioner
C/A Sri N. B. Singh

Versus

1. Makan Singh C/O C.I.T.O office,
Local Bus stand,
Dehradun.
2. Presiding Officer,
Central Government Industrial Tribunal-
cum-Labour Court, 117/H-1/378-A,
Devaki Place Road,
Pando Nagar.- - - - - Respondents.

C/R Sri P. C. Jhingran

ORDER (oral)


By Hon'ble Mr. Justice B.C. Saxena VC

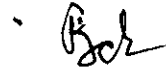
This O.A. has been filed to challenge
the award given by the Presiding Officer, Central Govt.
Industrial Tribunal-cum-Labour court, Pando Nagar, Kanpur.

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In ^a recent decision, Hon'ble Supreme Court has laid down that in view of their dictum in the case of K. P. Gupta Versus Controller of Printing and Stationery reported in ^{J.T.} ~~A.I.R.~~ (1996) ⁽⁷⁾ SC page ⁵²² ~~408~~, Central Administrative Tribunal does not have any jurisdiction against the award given by the Labour court.

2. In view of the said decision, the O. A. is dismissed as not maintainable in this Tribunal. Cost is easy.


A.M.


V.C.

SQI